

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

**Petition No.103/2006  
(Suo motu)**

**In the matter of**

Re-organisation of State Electricity Boards under Section 131 of the Electricity Act, 2003

**And in the matter of**

1. M.P. Power Trading Co. Ltd, Jabalpur
2. Gujarat Urja Vikas Nigam Ltd, Vadodara
3. Ministry of Power, Govt. of India, New Delhi      ...      **Respondents**

**ORDER**

By its order dated 19.9.2006, suo motu proceedings were initiated directing Madhya Pradesh Power Trading Co. Ltd (MPPTCL) and Gujarat Urja Vikas Nigam Ltd (GUVNL) to explain under which provisions of law they should be deemed to be inter-State electricity traders and why it was not necessary for them to obtain licence for this purpose from the Commission. The petition was heard on 31.10.2006. However, no order has been made.

2. In its reply in Appeal No.230/2006 filed by MPPTCL before the Appellate Tribunal for Electricity, the issue was raised by the Commission. The appeal was disposed of by Appellate Tribunal by its order dated 23.11.2006, observing as under:

“68. Before parting, we allow the amendment of cause title prayed for in appeal No.230 of 2006 and the contentions of the first respondent that the appellant in appeal No.230 of 2006 has no license to trade is not acceptable and the claim advanced by the appellant in the said appeal deserves to be sustained.”

3. In view of the above observation of the Appellate Tribunal, suo motu proceedings initiated are hereby dropped. The petition stands disposed of accordingly.

**Sd/-**  
**(R. KRISHNAMOORTHY)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

New Delhi dated the 3<sup>rd</sup> July, 2007